GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:5887 ANSWERED ON:11.05.2012 M AUDIT OF SOCIETIES Pal Shri Jagdambika

Will the Minister of FINANCE be pleased to state:

- (a) the details of statutory provisions for the audit of annual accounts of Government bodies registered under Societies Registration Act;
- (b) whether there are Government entities registered under Societies Registration Act whose annual accounts are not audited by the statutory auditors before they are laid before the Parliament and if so, the details thereof and reasons therefor for the last three years; and
- (c) the steps taken or proposed to be taken by the Government to bring the audit of annual accounts of such Government entities under the purview of the CAG?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

- (a) Under the Societies Registration Act there are the following two types of arrangements of audit namely
- (i) Audit by CAG under section 20 of CAGs (DPC) Act, 1971. These audits are undertaken on a request from the Government and subject to the conditions as in Section 20 of CAG's (DPC) Act, 1971
- (ii) Audit by other statutory auditors as specified in the Rules and the Memorandum of Association governing the relevant registered societies.
- (b) No.
- (c) Does not arise.